

**Shrimati Maimoona Sultan:** I introduce the Bill.

**Shri S. M. Banerjee** (Kanpur): Let her realise how generous we are.

13.35½ hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

(Insertion of new article 368A)

**Shri Hari Vishnu Kamath** (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Shri Hari Vishnu Kamath:** I introduce the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

(Amendment of Section 144)

**Shri Hari Vishnu Kamath** (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.*

**Shri Hari Vishnu Kamath:** I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL

(Omission of article 370) by Shri  
Prakash Vir Shastri

**Mr. Deputy-Speaker:** The House will now proceed with the further consideration of the following motion moved by Shri Prakash Vir Shastri on the 11th September, 1964:—

"That the Bill further to amend the Constitution of India be taken into consideration."

There is a motion in the name of Shri Kamath that this debate should be adjourned. Are you moving it, Mr. Kamath?

**Shri Hari Vishnu Kamath** (Hoshangabad): There is a motion standing jointly in the names of Dr. L. M. Singhvi, Sardar Kapur Singh, Shri Hem Raj and myself that the debate on the Constitution (Amendment) Bill which has been part-heard or part-discussed on the last day of the Private Members' day a fortnight ago be adjourned.

I beg to move:

"That the Debate on the Constitution (Amendment) Bill, 1964 be adjourned."

While moving this I will say a few words, and that is that the Bill next on the agenda has been reported by Rajya Sabha with certain amendments, and I strongly urge that the amendments made by Rajya Sabha should be considered by this House at the earliest opportunity, and if necessary, if possible, and desirable they should be resisted by the House; particularly about retrospective effect and all that, that must be resisted. In that case, there may be a joint session of the two Houses. Therefore, I do not want the House to shy away from the Bill which was moved by my hon. friend, Shri Raghunath Singh, in April last. It is already six months old and it will be in the interest of parliament-

tary traditions that a Bill pending for a long time should be disposed of as early as possible, one way or the other. I, therefore, move that the debate on the Constitution (Amendment) Bill, 1964, be adjourned.

Some hon. Members rose—

**Mr. Deputy-Speaker:** No speeches at this stage.

**Shrimati Renu Chakravartty** (Barrackpore): My point is that this motion has been brought forward in order to push out non-official business. This Bill is coming from the Rajya Sabha. We should not create any sort of precedent whereby we just push out something from the agenda and take up for discussion something out of turn . . . (Interruptions).

**Shri S. M. Banerjee** (Kanpur): I only want to say that I have been

disillusioned by the amendment of Shri Kamath: The effect of the acceptance of Shri Kamath's amendment would be the postponement of this debate till the next session. As we are not getting any opportunity for a discussion on Kashmir, which is an explosive subject today, this is the only opportunity we have for referring to it. So, I would urge upon Shri Kamath to withdraw his amendment in order to allow a full-scale discussion on Kashmir.

**Shri Raghunath Singh** (Varanasi): Sir, I support the amendment of Shri Kamath.

**Mr. Deputy-Speaker:** The question is:

"That the debate on the Constitution (Amendment) Bill, 1964, be adjourned."

*The Lok Sabha divided.*

## AYES

Division No. 6]

[14.46 hrs.]

Abdul Wahid, Shri T.  
Achuthan, Shri  
Akkamma Devi, Shrimati  
Alva, Shri A.S.  
Alva, Shri Joachim  
Alvares, Shri  
Aney, Dr. M.S.  
Ankineedu, Shri  
Babunath Singh, Shri  
Bakliwal, Shri  
Bal Krishna Singh, Shri  
Bargman, Shri P.C.  
Barua, Shri R.  
Basant Kunwari, Shrimati  
Basappa, Shri  
Basumatari, Shri  
Bhagavati, Shri  
Bhanu Prakash Singh, Shri  
Bhattacharyya, Shri C.K.  
Bist, Shri J.B.S.  
Boroosh, Shri P.C.  
Brajeshwar Prasad, Shri  
Brij Bai Lal, Shri  
Chakravarti, Shri P.R.  
Chandrabbhan Singh, Shri  
Chaudhuri, Shri D.S.  
Chavda, Shrimati Jyotsna  
Chuni Lal, Shri  
Dafle, Shri  
Daljit Singh, Shri  
Das, Shri B.K.

Deahmukh, Shri B.D.  
Deshmukh, Shri Shivaji Rao S.  
Dharamalingam, Shri  
Dighe, Shri  
Dixit, Shri G.N.  
Dorai, Shri Kasinatha  
Dubey, Shri R.G.  
Dwivedi, Shri M.L.  
Elayaperumal, Shri  
Gahmari, Shri  
Ganapati Ram, Shri  
Gandhi, Shri V.B.  
Ganga Devi, Shrimati  
Gounder, Shri Muthu  
Gupta, Shri Badshah  
Hanada, Shri Subodh  
Harvani, Shri Anwar  
Heda, Shri  
Hem Raj, Shri  
Himatsingka, Shri,  
Iqbal Singh, Shri  
Jha, Shri Yogendra  
Joishi, Shrimati Subhadra  
Joti Saroop, Shri  
Jyotsna, Shri J.P.  
Kachhavaia, Shri Hukam Chand  
Kakkar, Shri Gauri Shanker  
Kamath, Shri Hari Vishnu  
Kamble, Shri  
Kandappa, Shri S.  
Kapur Singh, Shri

Kesar Lal, Shri  
Khan, Shri Osman Ali  
Kotaki, Shri Liladhar  
Koujalgi, Shri H.V.  
Koya, Shri  
Kripa Shankar, Shri  
Lalit Sen, Shri  
Laskar, Shri N.R.  
Laxmi Bai, Shrimati  
Maimoona Sultan, Shrimati  
Malaichami, Shri  
Malhotra, Shri Inder J.  
Malliah, Shri U.S.  
Mandal, Shri Yamuna Prasad  
Maniyangan, Shri  
Marandi, Shri  
Masuriya Din, Shri  
Matchareju, Shri  
Mathur, Shri Shiv Charan  
Mehta, Shri J.R.  
Mirza, Shri Bakar Ali  
Mishra, Shri Bibhuti  
Mohanty, Shri Gokulananda  
Mukane, Shri  
Mukerjee Shrimati Sharda  
Munzri, Shri David  
Murti, Shri M.S.  
Oza, Shri  
Paliwal, Shri  
Pande, Shri K.N.  
Panna Lal, Shri

Pant, Shri K. C.  
Paramasivan, Shri  
Patel, Shri P.R.  
Patel, Shri Rajeshwar  
Pillai, Shri Nataraja  
Prabhakar, Shri Naval  
Pratap Singh, Shri  
Kaghunath Singh, Shri  
Rajaram, Shri  
  
Rajdeo Singh, Shri  
Ram Sewak, Shri  
Ram Swarup, Shri  
Ramabadrin, Shri  
Ramaswamy, Shri S.V.  
Rane, Shri  
Ranga Rao, Shri  
Rao, Shri Jaganatha  
Rao, Shri Ramapathji  
Ray, Shrimati Renuka  
Roy, Shri Bishwanath

Sadhu Ram, Shri  
Saha, Dr. S.K.  
Sahu, Shri Rameshwar  
Saigal, Shri A.S.  
Samanta, Shri S.C.  
Samnani, Shri  
Satyabhama Devi, Shrimati  
Shah, Shri Manubhai  
Shah, Shri Manubhai  
Shakuntala Devi, Shrimati  
Shankaraiya, Shri  
Sharma, Shri K.C.  
Sheo Narain, Shri  
Shree Narayan Das, Shri  
Shukla, Shri Vidya Charan  
Siddananappa, Shri  
Siddiah, Shri  
Sidheshwar Prasad, Shri  
Solanki, Shri  
Srinivasan, Dr. P.

Subbaraman, Shri  
Subramanyam, Shri T.  
Swell, Shri  
Tahir, Shri Mohammad  
Tantia, Shri Rameshwar  
Tiwary, Shri D.N.  
Tiwary, Shri K.N.  
Tiwary, Shri R.S.  
Tripathi, Shri Krishna Deo  
Uikey, Shri  
Valvi, Shri  
Varma, Shri Ravindra  
Veerappa, Shri  
Venkatasubbiah, Shri P.  
Verma, Shri Balgovind  
Virbhadra Singh, Shri  
Vishram Prasad, Shri  
Wadiwa, Shri  
Yadava, Shri B.P.

### NOES

Banerjee, Shri S.M.  
Chaturvedi, Shri S.N.  
Daji, Shri  
Deo, Shri P.K.

Elias, Shri Mohammad  
Goni, Shri Abdul Ghani  
Kar, Shri Prabhat  
Mengi, Shri Gopal Datt

Pande, Shri Sarjoo  
Singh, Shri Y.D.  
Warior, Shri

**Mr. Deputy-Speaker:** The result of the Division is: Ayes 151; Noes 11.

*The motion was adopted.*

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14.43 hrs.

### SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

**Shri Raghunath Singh** (Varanasi): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

#### Clause 1

1. That at page 1, for line 5, the following be substituted, namely:—

"(2) It shall be deemed to have come in force on the 1st day of June, 1964."

#### Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilo-metres by rail or road

from the place where the session of the House of Parliament or the sitting of the Committee is being held" be deleted.

#### Clause 4

3. "That at page 2, clause 4 be deleted."

**Mr. Deputy-Speaker:** Motion moved:

That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

#### Clause 1

1. "That at page 1, for line 5, the following be substituted, namely:

"(2) It shall be deemed to have come in force on the 1st day of June, 1964."

#### Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilo-metres by rail or road